पर पड़ेगा । यह जो डिमाड आपके सामने रखी गई है यह एक सप्लीमेंट्री डिमाड है, इट इज आनली टु सप्लीमेंट दि डिमांड . . (व्यवधान) . .

फसल जो इस वक्त जलमग्न है जिसके लिए आप कह रहे है कि पानी को उलचना चाहिए, उस पानी को निकालने के लिये प्रयास किया जाना चाहिये मेरे पास वह पूरी योजना नही है। पर मैंने शीघ्र इसी वक्त कहा है कि उसकी जानकारी प्राप्त की जाये और ऐसी कोई योजना है तो उसको लागू किया, जाये नही है तो उसके बारे मे विचार किया जाये ।

मुझे विश्वास है कि इन शब्दो के बाद हमारे सभी भाई वही रक्षाबन्धन की भावना लेकर इस डिमाड को पास करेगे ।

श्री सरजू पाडे (गाजीपुर) बनर्जी साहब ने एक सवाल उठाया था कि नये नोट छपेगे या नही, उस के बारे मे मत्री जी का उत्तर नही आया ।

MR CHAIRMAN I will put before the House the motion in regard to the supplementary demands for grants. The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President to defray the charges that will come in course of payment during the year ending the 31st day of March, 1974, in respect of the following demands entered in the second column thereof—

Demands Nos. 11, 28, 35, 38 and 39.

The motion was adopted

16.21 hrs.

EMPLOYEES' PROVIDENT FUNDS AND FAMILY PENSION FUND (AMENDMENT) BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): Sir, I move*:

"That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code, be taken into consideration."

Sir, the hon. Members have been emphasising several times the necessity of bringing amendments to the Employees' Provident Funds and Family Pension Fund Act and making the provisions of this enactment more stringent so that the employers who have to pay the provident fund do not easily get out and that the provisions may serve as a deterrent in order to see that the employers would obey the law and there would not be any defalcation as far as the monies that are due to the provident funds are concerned The amending Bill is brought forward in this direction, and with your permission I shall place before the House the salient features of the Bill.

Under section 14 of the Employees' Provident Funds and Family Pension Fund Act, 1952, the penalties provided for defaults in the payment of provident fund dues are imprisonment upto six months or fine up to Rs 1,000 or both The working of the Act and the Employees' Provident Funds Scheme has revealed that the present penal provisions of the Act and the Scheme are not effective in checking defaults in the payment of contributions to the Employees' Provident Fund or in the recovery of the dues on that account. The courts often take a lenient view of the defaults and award inadequate punishment. The result is that the amount of provident

*Moved with the recommendation of the President.

[Shri Raghunath Reddy]

fund arrears recoverable from the employers has been increasing. I may bring to the notice of the hon. Members that the arrears rose to Rs. 3.65 crores in 1956—1960. This amount gradually rose to Rs. 5.96 crores as on 31-3-1967. The figures of arrears as at the end of 1969-70, 1970-71, 1971-72 and 1972-73 are as under. On the 31st March, 1970, the arears were of the order of Rs. 14.6 crores. The arrears stand at Rs. 14.49 on 31st March, 1971. On 31st March, 1972, they went up to Rs. 20.65 crores, and there is a slight reduction as far as the figures at the end of the 31st March, 1973 are concerned. They have come down to Rs. 19.60 crores.

The National Commission on Labour has recommended that in order to check the growth of arrears, penalties for defaults in payment of provident fund dues should be made more stringent and that the defaults should be made cognizable. In its 116th report presented to Parliament in April, 1970, the Estimates Committee has endorsed the recommendations made by the National Commission on Labour, and has further suggested that Government should consider the feasibility of providing compulsory imprisonment for certain offences under the Act. Accordingly, it is proposed to amend the Act to make the penal provisions more stringent and to make default in the payment of contribution by the employer a cognizable offence. The Bill provides for compulsory imprisonment in cases of defaults in payment of provident fund contributions and administration|inspection charges.

Para 32(3) of the Employees' Provident Funds Scheme, 1952 provides that any sum deducted by an employer from the wage of an employee under the scheme shall be deemed to have been entrusted to him for the purposes of paying contributions in respect of which it was deducted. Prosecution have accordingly been launched under section 406|409 IPC in certain cases against employers who deducted the provident fund contribution from the wages of the employees but failed to deposit it in the Employees' Provident Fund. In some cases, the courts have taken the view that no breach of trust within the meaning of section 405 of the IPC is involved in the matter. To make the position clear, it is proposed to make a specific provision in the IPC that any amount deducted on account of Provident Fund contribution by an employer from the employees' wages shall be deemed to be entrusted to him within the meaning of Section 405 of the IPC. In other words, by law this entrustment is given the status of fiduciary capacity and made to attract the provisions of the IPC under sections 405 and 409.

Under section 14B of the Act, damages not exceeding 25 per cent of the amount of arrears are at present recoverable from an employer who makes defaults in the payment of contributions to the fund or in the transfer of accumulations required to be transferred by him or in the payment of any charges payable under the Act or the Scheme or under any of the conditions specified under section 17 of the Act. In pursuance of the recommendation made by the Estimates Committee and on the analogy of Section 221 of the Income Tax Act, 1961, it is proposed to amend section 14B to provide that damages equal to the amount of arrears will be recoverable from the defaulting employers.

The National Commission on Labour has also recommended that arrears of provident fund should be made the first charge on the assets of an establishment at the time it is wound up. It is proposed to amend section 11 of the Act to provide that any amount due from an employer in respect of the employees' contribution (deducted from the wages of an employee) for a period of more than six months shall be deemed to be the first charge on the assets of the establishment and shall, notwithstanding anything con-

tained in any other law, be paid in priority to all other dues.

The power to sanction prosecutions under the Act now vests with the "approprite Government" as defined in Section 2(a) of the Act. Hon. members will recall that several times the question has been raised as to why prosecution have not been launched and we were forced to answer it by saying that the appropriate Government in this regard is the State Government and if the State Government does not give sanction for prosecution as required under the enactment, it was not possible to conduct prosecution. The avoid this infirmity that exists now, it is proposed that under a notification issued under section 19 of the Act the power of the Central Government as "appropriate Government" to sanction prosecutions is also exercisable by the State Government concerned. It has been reported that in a number of cases, considerable delay takes place in sanctioning the prosecution and in some cases the recommendations of the Regional Provident Fund Commissioners for sanction of prosecutions are not accepted by the State Governments. The National Commission on Labour has recommended that the power to sanction prosecutions and issue recovery certificate should be vested in the Provident Fund authorities. In its 116th Report, the Estimates Committee has also observed that the Central and Regional Provident Fund Commissioners should have sufficient powers to issue the recovery certificates. It is accordingly proposed to amend the Act to empower the Provident Fund authorities to sanction presecutions and to issue recovery certificates. It is also proposed that the power to levy damages under section 14B of the Act which is now exercised by the State Government may be vested in the Employees' Provident Fund Organisation. This will enable the organisation to deal effectively with the cases of defaults.

Sir, in deference to the recommendations of the Estimates Committee and the National Commission on Labour and the suggestions made by hon. members from time to time, these amendments have been brought before the House in a moderate manner. Maybe some hon. members may not be satisfied with them and they would like the provisions to be more stringent. Nevertheless, this is a step forward in the right direction. I have no doubt that hon. members would support this Bill. With that hope, I move the Bill for the consideration of the House.

MR. CHAIRMAN: Motion moved:

> "That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code, be taken into consideration."

श्री रामसिंह भाई वर्मा (इदौर) जो प्राविडैंट फंड एक्ट के अन्दर संशोधन रखे गये हैं उन्हें मैं अधूरा और असंतोषजनक मानता हूं। जिस तरह से मूल कानून के अन्दर लूपहोल्स थे उसी प्रकार से इन अमैन्डमैंट के अन्दर भी है। एक सीधी-सादी बात है, आपने कानून बनाया और आप उसके ट्रस्टी भी बन गये। मैं मानता हूं ट्रस्टी से बड़ी और कोई गारण्टी नहीं होती और गांधी जी ने ट्रस्टीशिप के ऊपर ही ज्यादा जोर दिया है। आपने ट्रस्ट बना दिया और मजदूरों को यह गारन्टी भी दी कि प्रविडैंट फाड के कानून के अनुसार जितनी रकम आपकी काटी जायेगी उतनी ही मैनेजमैंट की ओर से उसमे मिलाई जायेगी वह अमुक शर्तों पर आपको मिलेगी। मैं निवेदन करना चाहता हूं कि श्रमिकों ने तो उसका सेन्ट परसेन्ट पालन किया लेकिन उद्योगपतियों ने नहीं किया। उद्योगपतियों ने पालन नहीं किया इतना ही नहीं किन्तु इस प्राविडैन्ट फन्ड के भरोसे कितने ही श्रमिकों की लडकियां कुंवारी रह गईं और समय पर उनकी शादी नहीं हो पाई क्योंकि कानून के अन्तर्गत लड़की की शादी पर उसमें से लोन मिल सकेगा लोन के लिए श्रमिक डिमाण्ड भी कर रहे हैं

श्री राम सिंह भाई वर्मा]

लेकिन लोन किस में से मिले क्योंकि एम्पलाइज ने प्रावीडैन्ट फंड की वह रकम जमा ही नही कराई । जब ऐसे मामलों में प्रावीडैन्ट फंड का नाम आता है तो हमारा कलेजा जलता है प्रोविडेंट फड पत्नी धन है, प्राविडन्ट फेड स्त्री धन है उस धन को हाथ लगाना भी पाप है । लेकिन मिल आनर्स सरकार को तो अंगूठा दिखाते ही हैं परन्तु जो श्रमिक अपना खून और पसीना बहाता है उसको उसका पैसा न देते हुए उसके पैसे से कारखाना चलाये यह तो अंधेर है । गवर्नमैंट से हम कहते है साहब, यह अंधेर से चल रहा है तो बरसों तक सुनवाई नही । जैसा कि श्रम मंत्रीजी ने बताया कि प्रवीडैंट फंड के बकाया 3 करोड़ से 20 करोड रुपये हो गये, मै ट्रेड यूनियनों को मुबारिक बाद देता हूं कि उन्होंने जगह-जगह आन्दोलन किए, घेराव किये हड़तालें कीं और उनको मैं जायज मानता हू, क्योंकि उनका पैसा न दें, उनकी लड़कियां कुंवारी रहें, उन्हे जमीन खरीदनी है उन्हें मकान खरीदना है, और पैसे न मिलने से तीन तीन साल हों जायें तो मकान की कीमत कितनी बढ़ जाती है? जमीन की कीमत कितनी बढ़ जाती है? जब उसकी धनराशि जमा है तो क्यों नही देते है यह सरकार की कमजोरी है । मैं अपने यहा की ही बात करता हूं श्रम मंत्री महोदय ने सब मिलाकर बीस करोड़ रुपया बताया मै एक मिल की बात करता हूं, जब उसने प्रोविडेन्ट फंड जमा कराना बन्द किया तो मैं वहां के श्रम मंत्री , उद्योग मंत्री, सब मंत्रियों से कहता रहा लेकिन कुछ न हुआ मुझे ऐसा लगा जैसे मदिर में देव के नाम निर्जीव पत्थर रहता है, कोई फायदा नही हुआ । मेरे [यहां की उस मिल में 1966 में में 18 लांख का प्राविडेंट फंड बाकी था, मैं सबको कहता रहा और फिर दूसरे साल बढकर 31 लाख हो गया

एक माननीय सदस्य : कौन सी मिल ?

श्री राम सिंह भाई वर्मा : इन्दौर माल्वा यूनाइटेड मिल ।

फिर 1969 में 50 लाख हो गया, फिर 1970 में 62 लाख हो गया और फिर 1971 में 80 लाख हो गया । यह तो हनुमान जी की पूंछ की तरह बढता ही गया और हालत यह हो गई कि उस मिल पर प्राविडैंट फंड, एम्पलाईज स्टेट इंसोरेंन्श और बिजली बोर्ड का पैसा मिलाकर डेढ करोड रुपये से ज्यादा हों गया, मिल का सब कुछ बेच दे तो भी उतना पैसा नही चुकाया जा सकता । गवर्नमेंन्ट ने बाद में उसे टेक ओवर किया और टेक ओवर करने के बाद कहते हैं कि मजदूरों को उसमें हिस्सदार बनना चाहते है यानि वह मिल दिवालिया हो गई, चल नहीं सकती तब मजदूरों की हिस्सेदार बनाना चाहते हैं और जब यह मिल प्राफिट करती थी तब क्यों नही हिसेदार बनाया ?

यह हाल केवल प्राईवेट सैक्टर का नही है मैं पब्लिक सैक्टर के लिए भी निवेदन करना चाहता हू । एक मिल है स्वदेशी काटन मिल जो गवर्नमेंट चला रही है उस पर 1969 में 24 लाख प्रविडैंट फड की रकम बकाया थी, वह रकम 1970 मे 34 लाख रुपया हो गई, 1971 में 42 लाख हो गई और अभी 1972 की बैलेन्सशीट मुझे नहीं मिली है लेकिन मुझे विश्वास है कि वह ज्यादा ही होगी । मै यह निवेदन करना चाहता हूं कि हम मजदूरों को कैसे समझा सकते है ? हमे नही समझा सकत । जब हम अहिंसा और सत्य की बात करते है, नेगोशिएशन्स, कन्सिलिएशन और आर्बिट्रेशन की बात करते है तब कोई नही सुनता और जब मजदूर कायदे-कानून एक तरफ रख देते है और डडा लेकर खड़े हो जाते है । तब अपने आप सरलता से गवर्नमेंन्ट उस काम को करती है । यह सोचने और विचार करने की बात है ।

दाखिले के लिए बताना चाहता हूं कि प्राविडैन्ट फंड की रकम में से मकान खरीदने के लिए या मकान बनाने के लिए पैसा लेना हो तो कानून के अनुसार मजदूर को यदि जमीन खरीदनी होती है तो उस जमीन का पट्टा और यदि मकान खरीदना हो तो उस मकान के मल्कियत के जी कागजात

है वह प्राविडैन्ट फंड कमिश्नर के सामने पेश करने होते है तभी लोन मिल सकता है। वह कागजात प्राविडैन्ट कमिश्नर के पास ही रहते है। लेकिन जब वह सारा लोन चुक जाता है और मजदूर मांग करता है कि जमीन के पट्टे के कागजात दो या मकान की मल्कियत के कागज दो जोकि आपके पास गिरवी रखे गए थे क्योंकि वह सारी रकम चुका दी है तो उससे कहा जाता है कि कागजात का पता नही है। इस तरह की हालत है।

अभी आपने सुनी मनिस्टर साहब ने निवेदन किया, मुझे वह सुन कर बडा आश्चर्य हुआ कि कितना कमजोर इनका यह अमेंडमेंट है कि अगर किसी ने दिवाला निकाल दिया और उसने प्राविडैन्ट की रकम दी नही है तो मजदूरो के वेतन मे काटी गई रकम को देने मे प्राथमिकता देगे लेकिन कानून में यह लिखा है कि कि जितनी रकम वेतन में से काटी जायेगी उतनी ही रकम एम्प्लायर भी मिलायेगा तो मिलाई जाने वाली रकम का क्या होगा ? उसके लिए कुछ प्रावधान नही है। मैं यही जानना चाहता हू कि यह अमेन्डमैंट आपका पास हो गया तो क्या 20 करोड के लिए एम्प्लायर्स को आप जेल मे डालेगे—यह नही बताया। साथ-साथ यह भी जानना चाहता हू कि अगर पार्लमैन्ट यह अमेंडमैन्ट पास कर देती है तो जिन-जिन पब्लिक सैक्टर पर बकाया रकम है क्या उन्हें भी आप जेल मे डाल देगे ? और साहब, कोर्ट्स का चक्कर ऐसा है कि भगवान श्मशान मे ले जाये लेकिन कोर्ट्स मे न लें जाये। बुरी हालत है कोर्ट्स की। हम हलाल मे विश्वास नही करते, हम तो झटके में विश्वास करते है कि एक मे ही इधर से उधर कर दिया जाये। दमदार बेड़ा पार। यदि आप से वसूली नही होती तो हम वसूली कर लेंगे। हम तो उन्हे श्मशान मे भी नही छोड़ेगे, कब से निकाल कर वसूल कर लेगे, आप कह दे कि हमसे वसूल नहीं होता है।

मैं ज्यादा डिटेलस में जाना नही चाहता। इतनी कमजोरियां हैं कि अमेन्डमैन्ट पास हो जाने के बाद मुझे शका है कि मजदूरो का प्राविडैन्ट फड का पैसा सेफ नही है। इस लिए मैं ने ग्रेच्यूटी की रकम के पैसे लिए भी एक अमेडमेंट रखा था, सीधी सादी बात है कि यह सरकारी तिजोरी मे जमा होना चाहिए। आज भी मैने मिनिस्टर साहब को एक लेटर लिखा कि एक मिल ने 60लाख का नेट प्राफिट किया और सउसके बाद उसमे से 40 लाख रुपया पिछले साल की ग्रेच्यटी की बकाया रकम, खर्च मे डाले है, अगर सरप्लस मे से माइनस करे तो समझ मे आ सकता है लेकिन जो कपडा उत्पादन हुआ है 12 महीने का उसे उत्पादन खर्च मे कैसे डाल सकते हैं।

इस प्रकार 60 की जगह उन्होने 20 लाख नेट प्रोफिट बताया है। मै तो बैलैन्स शीट देखता हू अच्छी तरह से। अगर उनकी बैलैन्स शीट की चीर फाड कोई कर सकता है तो मै कर सकता हू। मेरे उस्ताद श्री नन्दा जी ने और गाधी जी न यही कहा कि तुम्हे बनियो से डील करना है तो डबल बनिये बनो, इस हाथ ले और बन्द करले, दूसरा हाथ बढाओ। जोडना, तोडना नही।

पारिवारिक पेंशन लोगो को ऐसा लगता है कि बडी अच्छी चीज होगी मजदूर परिवार के लिए पैन्शन यह क्या बला है समझने की जरूरत है। पैन्शन मजदूरो को नही मिलती। पैंशन इस कानून के अन्तर्गत परिवार को मिलती है। अगर मजदूर बूढ़ा हो गया या मिल से रिटायर हो कर चला गया हो तो उसे पेंशन नही मिलेगी, उस के पविार को मिलेगी। और परिवार को भी कब मिलेगी? मरनें पर परिवार को पैंशन दिलाने के लिए मजदूर को मरना होगा। और वह भी उसे मरना है तो उसकी 60 वर्ष की उम्र होने से पहले मरना होगा। 60 वर्ष बाद मे मरा तो नही मिलेगी। मजदूर तो समझता नही है। उसे ऐसा लगता है कि घर वाले दुखी है अपने

[श्री राम सिंह भाई वर्मा]

से काम होता नहीं है तो जहर खाकर मर जाओ कम से कम बीवी को पैंशन मिलेगी। आप ऐसे कानून बना हत्या करना क्यों सिखाते हो। आप ऐसे कानून बनाइये कि श्रमिक काम करता है और उसकी उम्र ज्यादा हो गयी और वह रिटायर होता है तो उसे ग्रेच्युटी तो मिलेगी ही, लेकिन जब तक जिन्दा रहेगा उसे वेतन का अमुक हिस्सा वेतन के तौर पर मिलेगा और अगर वह मर जाता है तो उसकी बीवी को पैंशन मिलेगी और अगर बीवी मर जाय तो कुंवारी लड़की को पैंशन मिलेगी। लड़का बड़ा है तो उसे पैंशन नहीं मिलेगी। पारिवारिक पैंशन लागू करने के पहले से ही हम केन्द्र के मिनिस्टरों से बात करते थे कि उसको लागू कैसे किया जाय, पैंशन कैसे बनायी जाय, और यह उद्देश्य था कि प्रोविडेन्ट फंड का जो पैसा है, 8 प्रसैन्ट जो मजदूरों से काटा जाता है वह तो कटता रहना चाहिए लेकिन मेरा सुझाव था कि प्राविडेंट फंड 8 परसेंट से 10 परसेंट करना चाहिये और उसमें से 2 प्रसैन्ट जो है उसे पारिवारिक पैन्शन में ले जाना चाहिए और 2 प्रसैन्ट ऐम्प्लायर मिलाये। यह उद्देश्य था। लेकिन हुआ क्या कि जो 8 प्रसैन्ट प्राविडैन्ट फंड मिलता है उस में से ही 2 प्रसैन्ट काट कर पारिवारिक पैंशन में रखा है। दिया कुछ भी नहीं है, वह तो मजदूरों के पैसे में ही काट कर पारिवारिक पैन्शन कर दी है। मेरा निवेदन है कि श्रमिकों के लाभ के सीधे सात कानून बनाने चाहिए ताकि उन को फायदा मिले। इस लिए सीधी सादी बात यह होनी चाहिए कि मजदूरों की जितनी रकम कटती है वेतन के दिन वह रकम और कानून के अनुसार कम्पनी द्वारा मिलाई जाने वाली रकम 20 दिन के अंदर सरकारी खजाने में जमा होनी चाहिए। अगर जमा नहीं की है तो मिल का जो माल है मजदूरों ने जो तैयार किया है उस को जप्त कर नीलाम कर प्राविडैन्ट फंड की रकम वसूल करनी चाहिए। अगर ऐसा नहीं होगा तो अशान्ति होगी जिस के परिणाम स्वरूप प्रोडक्शन गिरेगा, राष्ट्र की इकानामी खतरे में पड़ेगी और फिर अराजकता पैदा हो गी।

SHRI SAMAR MUKHERJEE (Howrah): Mr. Chairman, Sir, after a long hesitation, the Labour Ministry has taken one step to implement the recommendations of the National Commission on Labour as well as of the Estimates Committee. He has correctly said that we are not satisfied with this step, for, more strong measures are necessary to undo the wrongs and the criminal misappropriations which they are doing with the huge funds accrued from the sweat and toil of the workers. Very strong and stringent measures are absolutely essential. The Bill has certain loopholes which requires complete plugging. Without that, taking advantage of those loopholes, the corrupt employers will escape the punishment. The Bill does not cover the manipulations and the various other machinations adopted by the employers such as lakhs of employees being kept out of membership in order to escape their liability to contribute—this loophole has not been plugged.

Another aspect is that the workers are not supplied with the statements of their provident fund amounts, and there are various manipulations in the accounts in order to avoid proper check-up and to evade their contributions. These manipulations and malpractices have not been covered by this Bill.

It is also our experience that, when each year the amount of default is increasing in a big scale, even what little penal provisions are provided in the existing law have not been properly used by the P.F. authorities, and it has also been found that, even in cases where the Provident Fund Commissioner has proceeded against some employers, there has been intervention from the State Government or sometimes even from the Central Government on the pretext that there

may be closure of those concerns or factories if the proceedings were pursued. On these pleas sometimes the State Governments and sometimes even the Central Government intervene and proper steps have not been taken. All these show what an amount of pull the big employers have on the Governments and on the administration and how they can escape the responsibility and liability from payment of their part of contribution as well as how they can misappropriate the amount collected from the workers. As a result, the social security measures have suffered and all the statutes have become merely formal.

So, our suggestion is that the Provident Fund Commissioner must function in the interests of the workers. This categorical declaration must be there and his function should be under the direct supervision of the trade unions. That provision should also be made in the Bill. But it is not there. That is why even if the Bill is passed and enacted into law, though some strict measures have been suggested here, the Act will not be used in the interests of the workers and through the loopholes the employers will escape punishment.

In this context, I will cite some figures. The prosecutions and pending cases position as on 31.3.62 was this: prosecutions launched in 1961-62 was 3872 cases; the number of cases disposed of—2557 and pending cases—1315. This was the position in 1961-62. But the position as on 31-3-71 was this: number of prosecution cases pending at the beginning of the year—11656; new cases added—5707, number of cases disposed of—3254. So the number of cases pending with the courts was 14109. This shows the higher percentage of increasing defaults. If this is to be checked, the question of co-operation of the provident fund employees becomes very important. In this respect the Government must take proper steps so that the employees can be associated with stopping this type of defaults and misappropriation and wrong manipulations. That is why their participation in the functioning of the provident fund administration should be encouraged.

In this regard, I may raise the demand of the Federation which is called Progressive Provident Fund Employees' Federation. They are agitating for a long time for their recognition. The Government must consider their demand. This Progressive Provident Fund Employees' Federation of India has placed a Charter of Demands containing 20 points. They want recognition. They want restoration of their pay cut for 23 days in Kerala and in Tamilnadu following the agitation. The conditions of recognition are entirely anti-labour and are so strict actually that this federation carrying the confidence of the mass of the employees could not have any scope of getting recognition if such conditions are imposed. The conditions must be changed, so that democratically, the question of recognition could be decided upon. This is my submission.

The Central Board of Trustees appointed a Sub-committee. What is the structure of the Central Board of Trustees? The employees have demanded that their representatives should also be associated with the Central Board of Trustees. They have also demanded that the recommendations of this sub-committee should be published early and that there should be no delay in this. They have also demanded that their workload should be reduced In their Memorandum they have mentioned that the Employees Provident Fund Manual has stated that the distribution of work has to be made at the yard-stick of 1500 accounts per auditor on accounts side and 35 files per auditor on enforcement side. The present position about distribution of work is 200 files per auditor on enforcement side and 2200 accounts per auditor on the accounts side on an average. The fact is that when this type of workload is there the disposal of the work is bound

[Shri Samar Mukherjee]

to be further delayed and the very purpose of the Act will be defeated. Therefore they have demanded that it should be 1000 accounts per auditor on accounts side and 35 files per auditor on the enforcement side. These are the demands which have already been placed before the Ministry. They have demanded the efficient functioning of the Employees Provident Fund Authority, which will curb mis-appropriation and defaults in respect of provident fund dues. That is why I am demanding the acceptance of their demands.

With these words, Sir, though we are not satisfied, still, we support the steps recommended in this Bill.

श्री राम नारायण शर्मा (धनबाद) प्राविडेंट फंड एंड फैमिली पेंशन एमेंडमेंट बिल 1973 का समर्थन करने के लिए मैं खडा हुआ हू। मंत्री महोदय ने इस बिल को पेश करते समय कहा है कि नैशनल कमिशन आफ लेबर और पार्लिमेंट की एस्टीमेट्स कमेटी, इन दोनो की सिफारिशो के ऊपर इस मे जो पैनेलटी की क्लाज है उसको और भी स्ट्रिजेंट बनाने के लिए, एम्प्लायर्ज जो डिफाल्ट करें उनके लिए कम्पलसरी इम्प्रिजनमेंट हो और एम्पलायीज का जो शेयर है वह फर्स्ट चार्ज हो, इस संशोधन विधेयक को उपस्थित किया गया है।

17 hors.

ये तीनो बातें बहुत महत्वपूर्ण है। सरकार 1971 मे ही यह वादा करती रही है कि वह पेनल क्लाजेज को और भी सख्त बनायेगी। इस बिल के पास होने पर वादा पूरा होता नजर आता है। लेकिन, जैसा कि अन्य वक्ताओ ने बताया है, वास्तव मे इस विधेयक से वे आशायें पूरी नही हो पाती हैं, अधूरी ही रही जाती हैं।

क्लाज 4(ए) में यह प्रावधान किया गया है कि एम्पलाईज कान्ट्रीब्यूशन के पेमेंट मे डिफ़ाल्ट के लिए कम से कम तीन महीने की सजा होगी, लेकिन इस सब-क्लाज के अन्त मे यह प्रोवाइजो दे दिया गया है :

"Provided that the court may, for any adequate and special reasons to be recorded in the judgment, impose a sentence of imprisonment for a lesser term or of fine only in lieu of imprisonment."

ऊपर इमप्रिजनमेंट की जो टर्म रखी गई है, नीचे प्रावाइजो म "लेस्र टर्म" रख कर उस को खत्म कर दिया गया है और इमप्रिजनमेंट की जगह फ़ाइन कर दिया गया है। नैशनल कमीशन आफ लेबर और एस्टीमेट्स कमेटी की सिफ़ारिशो के अनुसार इस क्लाज मे जो सजा रखी गई है, उस को प्रोवाइजो मे खत्म कर दिया गया है।

क्लाज 5 के द्वारा प्रिसिपल एक्ट मे जो नया सैक्शन 14 एसी जोडा गया है, उस के सब-सैक्शन (1) मे यह प्रावधान है कि प्राविडेंट फड मनी का डिफाल्ट काग्नीजेबल आफेंस होगा, लेकिन जब सट्रल प्राविडेंट फ़ड कमिश्नर या सैंट्रल गवर्नमेंट द्वारा नामजद कोई अधिकारी जाच-पडताल कर के केस करेगा, तभी वह काग्नीजेबल आफेंस होगा। जिस का रुपया काटा गया है, लेकिन जमा नही हुआ है, उस को इस तरह का केस करने का कोई अधिकार नही होगा। सरकार को यह प्रावधान रखना चाहिए था कि सबस्क्राइबर को भी केस करने और अपना रुपया वसूल करने का अधिकार होगा। मै यह नही कहता कि उस को ही अधिकार रहता, मेरा कहना कि उस को भी अधिकार रहता।

क्लाज7 के द्वारा प्रिसिपल एक्ट में नया सैक्शन 14 सी जोडा गया है, जिस मे प्रावधान किया गया है कि कोर्ट रुपया जमा करने के लिए आर्डर देगी, उस के लिए समय निर्धारित करेगी और इस आशय की एप्लिकेशन मिलने पर उस समय को एक्सटेंड भी कर देगी, लेकिन उस एसटेंडिड पीरियड में एम्पलायर सैकंड कन्टिन्यूड आफ़ेंस का

अपराधी नही माना जायेगा । आप जानते हैं कि यह काम तो लोग बड़ी आसानी से कर सकते हैं। वे कोर्ट से एक्सटेंशन लेते जायेंगे और न इनस्टालमेंट दें या न दें, समय बढाते जायेंगे ताकि तब तक वे सैकड आफेंस के लिए लायबल न हो।

ये तीन लैकुना बहुत खटकते है। जो तीन प्रावधान किये गये है, उन मे इक्ष एड बट लगा कर पहले की सी स्थिति बनाए रखी गई है। इस से यह मालूम होता है कि इस बिल की जो यह मशा बताई गई है कि पीनल क्लाजीज को स्ट्रिजेंट बनाया जाये, वह मशा सफलीभूत होने वाली नही है।

यह बिल कितने विलम्ब से लाया गया है, लेकिन फिर भी इस मे बहुत सी बातो की व्यवस्था नही की गई है। मत्री महोदय ने बताया है कि प्राविडेंट फड के एरियर्ज पिछले बारह साल में 3,65 लाख रुपये से बढ कर 20,65 लाख रुपये हो गये है और वे बढते जा रहे हैं। इतना ही नहीं मालिक या प्राविडेंट फड कमिश्नर की कोई जिम्मेदारी नही है कि वे देखें कि जब सबस्क्राइबर ने सबस्क्राइब किया तो उस की सालाना रसीद उस के पास पहुच जाये। मालिको को रसीद दे दी जाती है, लेकिन जब मालिक खुद डिफाल्टर रहता है, तो वह क्यो मजदूरो को रसीद देगा, जिस मे उन को मालूम हो जाये कि उस मालिक ने पैसे जमा नही किये। सरकार को चाहिये कि वह मजदूरो और उन की यूनियन्ज को बताये कि अमुक अमुक मालिक डिफाल्ट कर रहे हैं। लेकिन वर्तमान स्थिति प्राविडेंट फड की आर्गनाइजशन को सूट करती है, क्योकि अगर पैसा जमा नही हुआ और रिपोर्ट नही आयी, तो उस को भी सालाना हिसाब तैयार नही करना पडता है। इसी तरह सारी गडबडिया और अडचने चलती रहती है।

मत्री महोदय ने नेशनल कमीशन आफ लेबर का जिक्र किया है। मैं उन का ध्यान दिलाना चाहता हूं कि उस कमीशन ने यह भी रीकमेड किया है कि प्राविडेंट फड का कान्ट्रीब्यूशन जहा 8 परसेंट है, वहा उस को बढ़ा कर 10 परसेंट कर दिया जाये और जहा 6¼ परसेंट है, वहा उस को बढा कर 8 परसेंट कर दिया जाये। मेरा खयाल है कि सरकार का ध्यान उधर नही गया है।

17 08 hrs.

[MR DEPUTY-SPEAKER *in the Chair*]

जब यह बिल नैशनल कमीशन आफ लेबर की सिफारिशो के आधार पर इन्ट्रोडयूस किया गया है, तो इस मे कमीशन की एक सिफारिश को लागू करना और दूसरी का लागू न करना उचित नही लगता है। इस बिल को लाने मे दो बरस से अधिक का बिलम्ब हो गया है। मै चाहूगा कि सरकार को इस काम को तो नही रोकना चाहिए लेकिन उस को एक दूसरा एमेंडिग बिल जल्द से जल्द लाना चाहिए, जिस मे कान्ट्रीब्यूशन के रेट को कमीशन की सिफारिशो के अनुसार बढा देना चाहिए।

लेबर डिपार्टमेंट मे एक और प्राविडेंट फड स्कीम है—कोलमाइन्ज प्राविडेंट फड स्कीम। उस को आपेरेट करने की जिम्मेदारी उस की है। कोलमाइन्ज का नैशनलाइजेशन हो जाने के बाद उस स्कीम की अलग जरूरत नही है। मैं आग्रह करूगा कि जब सरकार अगला बिल लाये, तो वह उस मे कोलमाइन्ज प्राविडेंट फड को भी इस मे एमलगमेंट करने की व्यवस्था कर दे, क्योकि कोलमाइन्ज प्राविडेंट फड की वर्किन्ग इस प्राविडेंट फड से भी अधिक खराब है। वहा पर आप ने सुना कि 11 करोड 67 लाख के डिफाल्ट हैं। यहा तो करीब 66 लाख सबस्क्राइबर है तो उन का यह 20 करोड है और वहा सिर्फ साढे तीन लाख है तो उन का 11 करोड 67 लाख का डिफाल्ट हो गया है। इसलिए सरकार को चाहिए कि इस दिशा मे कदम उठाए और इस का भी सशोधन ला कर के जल्दी से जल्दी इस के ऊपर कार्यवाही करे। अभी ही यह फैमिली

[श्री राम नारायण शर्मा]

पेंशन स्कीम का बिल पास हुआ है लेकिन यह देखने को मिलता है कि फैमिली पशन स्कीम का भी एरियर होना शुरू हो गया। इस दिशा में भी मुस्तैदी से काम होना चाहिए। ग्रेच्युइटी की दिशा में भी एरियर है। वह तो खैर मालिकों को ही इकट्ठा करना है लेकिन सरकार को देखना चाहिए कि वह अलग एक फ़ंड मे जमा हो। ऐसा न हो कि मालिक उस को जसे चाहें तैसे इस्तेमाल करें। जहां तक प्राविडेंट फण्ड को लागू करने का प्रश्न है उत्तर प्रदेश की केन फेडरेशन के जो एम्लाईज़ हैं वह प्राविडेंट फड के मेम्बर हैं और केन कमिश्नर वह पमे लेते हैं, अपने एम्प्लाईज़ से पैसे डिडक्ट करते हैं। तो उन को भी अपना शेयर जमा करना चाहिए। लेकिन जहा तक इन्फार्मेशन हमारी जाती है, उस संस्था की ओर से भी यही डिफाल्ट चल रहा है। यह गवर्नमेंट अडरटेकिग है और इस के गवर्नमेट अडरटेकिग होते हुए भी सस्था की ओर से यह डिफाल्ट चल रहा है। इसलिए सरकार को उस दिशा मे भी कार्यवाही करनी चाहिए।

इन्ही चन्द शब्दो के साथ इन सुझावो की तरफ सरकार का ध्यान आकर्षित करते हुए इस बिल का समर्थन करता हू।

DR RANEN SEN (Barasat): Sir, the amending Bill that is before us covers only a part of the problems of the employees' provident funds and family pension schemes and the Act itself cover a vast area and have many facts The way the oringinal Act has been formulated and also the family pension scheme have shown many loopholes and so there have been serious complaints from all sections of the trade union movement which is evident today from the speech made by Shri Ramsingh Bhai Verma of the Congress Benches and the Indian National Trade Union Congress. This shows how this family pension scheme as well as the Provident Funds Act and also the Provident Funds Scheme have operated so far. So, there is, as I said, a vast area which is covered and which requires a thorough probing and rectification. All the loopholes have to be plugged and new modifications and improvements have to be volved for which a comprehensive Bill, covering all these points through the experience of the Provident Funds Commissioner, through the experience of the Regional Commissioners, through the experience of the trade union movement as well as of the Ministry, is neded. I say so because it is a social security measure for which the workers have to make payments. It is not a fact that only the employers or the Government have to make the payments. It is the workers also who make the payments. Therefore, the voice of the trade union movement has to be listened to. I know that all sections of the trade union movement are more or less unanimous as is evident from Shri Ramsingh Bhai Verma's speech, and also from Shri R N Sharma's speech—it is our opinion also—that a thorough and comprehensive Bill has to be brought forward I want to ask, who are the persons who are big defaulters who have defalcated the workers' share of the provident fund? It is not possible to name everybody but at least the names of the big defaulters should be given when the Minister replies.

There is another shortcoming of this Bill. There are some provisions, though not quite stringent, to haul up the employers who defalcate the workers' contribution. But what about the employer's contribution which the employer has to pay legally? If that is not paid, under which provisions of law will you haul them up? This is another serious lapse in the Bill.

In regard to the family pension scheme last year or may be in 1971, in the consultative committee for the Ministry of Labour and Rehabilitation, some objections were raised. There is no scope here to go into it in detail but some trade union representatives

who are members of this House and who were members of that consultative committee said that whereas the old workers have the option to join the family pension scheme or not, for the new entrants it is compulsory and according to the calculations made by us, the workers lose by means of this scheme. The whole matter rested there. Meanwhile the new consultative committee came and we could not pursue the matter. So, I want to record it here that a section of the trade union movement—AITUC and CITU—have registered their objection to this scheme.

There is a provision here that if the employers do not pay the employees' contribution deducted from the wages for a period of more than six months, certain actions will be taken. But why wait for six months? We have sufficient experience. As Mr. Sharma said, since 1971 this House has discussed so many times the necessity of bringing a comprehensive amendment to the Provident Act. Here we find that unless the employer defaults for more than six months, nothing will happen to him Why wait for six months? Why not take action after 2 or 3 months?

In the proviso to clause 4 it is said "impose a sentence of imprisonment for a lesser term or of fine". Why "or"? In the statement of objects and reasons the Minister says that it was the desire of the Estimates Committee as well as the National Labour Commision to introduce certain deterrent punishment to the employers. It is not a retaliatory method. It is the experience of the trade unions and the Government that there are thieves in industrial houses, big and small, who eat workers' money. So, there cannot be any leniency to those who have eaten or who are likely to eat workers' money. So, this proviso is very dangerous:

> "Provided that the court may, for any adequate and special reasons to be recorded in the judgment ...."

Once the reasons are recorded, it will open the flood gates of litigation.

Under section 14AC, only the Central Provident Fund Commissioner or the officers authorised by him are entitled to put before the Presidency Magistrate or a First Class Magistrate, the cognizable offence. As usual with the labour laws, the aggrieved person will have no voice. He will have to run to the Provident Fund Commissioner or his authorised agent for readress of his grievance. So, it will depend upon the sweet will of the Commissioner or his agent to take action or not. This is a very unsatisfactory position. The Minister will say, this is a guard against frivolous charges being made against the employer. May I know how many cases of such frivolous charges are there as compared to the innumerable cases of wilful and deliberate defalcation of workers' money? If we weigh the two, we come to the conclusion that the aggrieved party should have the right to initiate action.

Coming to clause 7,—section 14C(1) the way the paragraph has been formulated, it appears that there is some lacuna. It says:

> " .the court may, in addition to awarding any punishment, by order in writing require him within a period specified in the order (which the court may, if it thinks fit and on application in that behalf, from time to time, extend)...."

How long can the court go on extending the time? That has not been clearly stated in this Bill.

I have pointed out Some of the important lacunae. Shri Shastri and myself have given notice of some amendments which we will move and speak on them at the clause by clause consideration stage.

Lastly, I come to the recongnition of trade unions in the office of the Commissioner for Provident Funds.

[Dr. Ranen Sen]

particularly the All India Provident Fund Employees' Fedration. Shri Samar Mukherjee mentioned one name and I am mentioning another name. As usual, there is multiplicity of trade unions in such organisations. Government will have to recognise one representative union. In this connection, I welcome the suggestion of Shri Mukherjee that the recongnition of trade unions should be on a democratic basis. The only democratic method is the system of secret ballot.

In some of the trade unions there are outsiders holding the offices of President or other offices. I understand that Shri Vayalar Ravi is the President of one such union, even though he is an outsider. In both the railway federations the outsiders are Presidents: so also in Defence. why should you allow outsiders to be office-bearers in these unions? This aspect should be considered.

Even though there are many loopholes and pitfalls in this Bill, which is not comprehensive, I still welcome it, taking it as a step forward. I hope before long a comprehensive Bill will be framed and brought here after consulting the trade unions so that it will satisfy the workers.

SHRI S. R. DAMANI (Sholapur): Sir, I support this Bill, which is based on the recommendations of the Dhebar Commission and the 116th Report of the Estimates Committee.

The provisions of the Bill seek to tighten the safeguards and to make the penalty more stringent aginst those who fail to deposit the amount collected from the workers towards their provident fund contribution. According to me, no leniency should be shown to such defaulters. The workers contribute this money out of their hard-earned wages and the employers are bound to deposite it with the Reserve Bank within the prescribed time. If there is any delay on their part in depositing this money they should be made to suffer for it.

It is a matter of regret that the arrears in the matter of deposit of provident fund contributions is increasing year after year. While in 1959-60 the amount of arrears was Rs. 3:65 crores, by the end of 31st March 1972 it has gone up to Rs. 20:65 crores. Although the amount of contribution to the provident fund has increased manifold the arrears is also mounting up, which is really alarming.

The working of the office of the Provident Commissioner requires some streamlining. Since their offices are located in different parts of the country, mostly near the industries, they generally know the parties who are likely to default. What arrangements are they making to collect the contributions from such defaulting parties on the pay day itself, preferably in cash? They are not doing any thing in that direction.

MR. DEPUTY SPEAKER: He may continue when this Bill is taken up next time. We will now take up the Half-an-Hour discussion.

17.30 hrs.

HALF-AN-HOUR DISCUSSION

RELEASE PRICE OF STAINLESS STEEL SHEETS IMPORTED THROUGH M.M.T.C.

SHRI JYOTIRMOY BOSU (Dimond Harbour): Mr. Deputy-speaker, Sir, the import of stainless steel to India has acquired more stain than steel. The whole think stinks and it is worse than the rag scandal that you have heard of.

From 1971-72, the Foreign Ministry gave enormous opportunities. To be exact, from 7.10.69, the import of stainless steel was far in excess and most of it went to the black market. The import entitlements were converted into stainless steel which had taken 200 to 300 per cent profit in the black-market. Although conversion to unspecified items is illegal, some licences are sold in the black market. There was a big rise in 1971-72, the year of grace of election, as compared to 1968-69. The collection of funds was necessary. The release prices